

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:5472
ANSWERED ON:28.04.2003
INCLUSION OF EMPLOYEES` NOMINEES IN EPF TRUSTEE BOARD
SUNIL KHAN

Will the Minister of LABOUR be pleased to state:

- (a) the norms for inclusion of employees` nominees in the E.P.F. Board of Trustees;
- (b) the names of present members of the Board;
- (c) whether there is any employees; nominee whose name was recommended by Centre of Indian Trade Unions; and
- (d) if so, the details thereof and the action taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF LABOUR(SHRI VIJAY GOEL)

- (a): The Central Board of Trustees, Employees Provident Fund is constituted as per the provisions of Section 5A of the Employees Provident Fund and Miscellaneous Provisions Act, 1952 and based on the verified membership of employees in recognized employees organisations.
- (b): A copy of the Notification, mentioning the names of the present members, is annexed.
- (c) & (d): Yes, Sir. Out of six employees organizations, requested to provide a panel of names for finalizing the nominees on the Central Board of Trustees, four organizations sent the panel of names and eight of their representatives (two from each organisation) have been nominated. However, the panel of names have not been received from CITU and AITUC and they have again been requested to provide the same.